

The High Court Of Madhya Pradesh

WP-9089-2020

(NAMAN CHAUBEY Vs TELECOM REGULATORY AUTHORITY OF INDIA AND OTHERS)

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Gwalior, Dated : 06-07-2020

Heard through Video Conferencing.

Shri Naman Chaubey and Shubham Singh Bais petitioners in person.

Shri Vivek Khedkar ASGI for respondent-Union of India.

This petition under Article 226 of the Constitution of India has been filed as a PIL that a particular app known by the name and style Tik-Tok owned by a Chinese firm named M/s. Bytedance is causing harmful and hazardous effect on the children and youth of the country who are becoming addicted to it causing degradation of their mental health, moral ethics and sense of judgement and therefore prayer is made for restraining the said Chinese firm from taking any business through the said app or through other named app with corresponding direction to the respondents number 1, 2 and 3 to take remedial/penal measures against the said company.

During the course of arguments it came to light that the Government of India by order dated 29.6.2020 has for the time being imposed a ban over the said app.

In view of the above ban imposed by the Government of India, the grievance of the petitioner appears to be redressed at least for the time being.

Consequently without entering into merits at this stage, this petition is disposed of as infructuous with liberty to the petitioners to revisit the court in case of arising of any fresh cause of action, in accordance with law.

**(SHEEL NAGU)
JUDGE**

**(RAJEEV KUMAR SHRIVASTAVA)
JUDGE**

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